

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:3806
ANSWERED ON:25.08.2011
GRANT UNDER AIBP
Jakhar Shri Badri Ram ;Mirdha Dr. Jyoti

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether under the Accelerated Irrigation Benefit Programme (AIBP) only 25 per cent grant is provided for Desert Development Programme (DDP) districts as against 90 per cent for Drought Prone Area Programme (DPAP) districts;
- (b) if so, the reasons therefor;
- (c) whether the Government has received any proposal from the State Governments to equalize the grants and irrigation facilities for both the DPAP and the DDP districts;
- (d) if so, the details thereof, State-wise; and
- (e) the reaction of the Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) to (b) As per the guidelines of AIBP effective since December, 2006, the Central Assistance will be in form of central grant, which is 90% of the project cost in case of special category states as well as for the projects benefiting DPAP areas, Tribal areas, KBK districts and flood prone areas in other states and 25% in case of Non-Special category states. The balance cost of the project as the state's share is to be arranged by the state govt. From its own resources. There is no special provision for Desert Development Programme (DDP) districts under AIBP.

(c) to (e) Reference from state Governments have been received. Three projects (2 from Punjab and 1 project from Karnataka) benefiting Desert Development Plan (DDP) area are eligible for receiving grant at par with the DPAP areas with the approval of Union Cabinet.